

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

NOTIFICATION

Sub: Additional guidelines for web hearing of cases through video conferencing of BlueJeans Application in the **First Court Hall** during the lockdown period.

Ref: Advisory Notification dated 25.04.2020

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1. Only Advocate on record or his instructing Advocate alone will be permitted to participate in the video conferencing of his/her case and so also the respondent's counsel.
2. While login into the video conference, it is mandatory that the participant shall mention the item number of the case and the name as printed in the cause list (Example: Item No.1- name as printed in the cause list).
3. For web hearing of cases, in each spell, only five matters will be permitted to login, in seriatim. After completion of hearing of five matters in one spell only, next spell cases will be taken up and the respective counsel for the following five matters will be permitted to login.
4. The status of hearing of cases will be updated in the display board of the official website of High Court, immediately after completion of the hearing of the case.
5. For any poor internet connectivity and defective computer hardware of the learned counsel/parties in person, the Hon'ble High Court is not responsible.

Note: These guidelines are not applicable to batch matters.

Sunkh
17.6.20
REGISTRAR (RECRUITMENT)
I/C. REGISTRAR GENERAL